

**Central Administrative Tribunal  
Principal Bench**

**C.P. No. 27/2019 in  
OA No. 698/2018**

New Delhi, this the 10<sup>th</sup> day of May, 2019

**Hon'ble Mr.S.N. Terdal, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Priya (Aged 26 years),  
D/o Sh. Ashok Kumar,  
R/o H. No. 127, Street No. 4,  
Veer Nagar, West Sagar Pur,  
New Delhi – 110046. - Petitioner

(By Advocate: Mr. B. S. Jarial)

**Versus**

1. Sh.V. K. Singh,  
The Secretary, DSSSB,  
FC-18, Institutional Area, Karkardooma,  
Delhi – 110092. - Contemnors

(By Advocate : Mr. Anuj Kr. Sharma)

**ORDER (ORAL)**

**Mr. S. N. Terdal, Member (J):**

Heard.

2. In view of the chronology of the events stated in the counter affidavit dated 20.03.2019, filed by the respondents, which is extracted below:-

“...10. That it is humbly submitted that applicant did not come to the Hon'ble Tribunal with clean hands. It is

submitted that DSSSB had already declared results of the candidates who appeared in PET in July, 2016 for the post of Matron (Post Code 36/13) on 29.07.16( Annexure-I). Further, DSSSB has already closed the process of recruitment for the post of Matron (Post code 36/13) and has declared the final result on 07.12.2018. (Annexure-II)."

no contempt is made out. Accordingly, the CP is closed. Notice served is discharged.

**(Mohd. Jamshed)**  
**Member (A)**

**(S. N. Terdal)**  
**Member (J)**

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